

M/s. AMIN CHAND PYARE LAL

137. SHRI S. S. MARISWAMY :
SHRI M. K. MOHTA :

Will the Minister of FINANCE be pleased to state :

(a) whether raids were recently conducted by the Customs Department on all the offices of Messrs. Amin Chand Pyare Lal ;

(b) if so, whether any acrimonious papers were discovered and seized ; and

(c) if so, the details thereof and the action proposed to be taken against the management ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) The offices of M/s. Amin Chand Pyare Lal at Calcutta, Bombay, Madras and Delhi, were searched in April, 1968 by the officers of the Enforcement Directorate, assisted by the Officers of the Customs, Central Excise and Income-tax Departments.

(b) and (c) Certain documents indicating *prima facie*, violations of foreign exchange regulations have been seized. It will not be in the public interest to disclose the details of the seized documents at this stage of the investigations. The seized documents are under scrutiny and investigations are in progress.

WEALTH TAX RETURNS

138. SHRI M. R. VENKATARAMAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have given extension of time for the purpose of filing the Wealth Tax returns for the year 1968-69 ; and

(b) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) Yes, Sir.

(b) As a result of an amendment introduced by the Finance Act, 1968, the penalty for concealment of wealth, whether due to understatement of the value of any assets or due to any other reason has to be between a minimum of an amount equal to the concealed wealth and a maximum twice of that amount. The penalties leviable under the new provisions are far higher than before

and even honest assesseees who return all the assets but fail to return them at their present value might become for one reason or another liable. All assesseees were therefore advised in their own interest to have their assets valued or revalued by qualified valuers before furnishing their returns for wealth tax. Because of this there will be a great pressure on the limited time of the valuers and in order to enable the valuation to be made properly by the qualified valuers, Government have allowed a general extension of time for the filing of returns for the assessment year 1968-69 by two months, *i.e.*, up to 31st August, 1968.

WORKING OF DELHI HOSPITALS

139. SHRI M. P. BHARGAVA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) what is the progress in the work of the Committee appointed to go into the working of the Delhi hospitals ;

(b) whether it is a fact that complaints about the working of Delhi hospitals are increasing every month ; and

(c) whether there is a shortage of doctors in the Delhi hospitals ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The Committee has submitted its report copies of which are available in the Parliament Library. The report is under the consideration of Government.

(b) No statistics are available about the complaints about the working of the Delhi hospitals.

(c) No.

OUT-OF TURN ALLOTMENT TO WORKING GIRLS

140. CHAUDHARY A. MOHAMMAD : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the number of working girls who have been allotted out-of-turn accommodation in Delhi during the last one year ; and

(b) the main grounds on which out-of-turn allotments have been sanctioned to them ?